

**Grant of Funds to scert**

4098. SHRI W. ANGOU SINGH:  
Will the Minister of HUMAN  
RESOURCE DEVELOPMENT be  
pleased to state:

(a) the number of State Councils of  
Educational Research and Training  
(SCERT) registered under the Societies  
Registration Act in the country;

(b) the name of the States with the  
amount of funds granted by the Central  
Government and other financial  
organisation to the said Councils, State-  
wise; and

(c) whether there is any State where  
the SCERT is functioning as a State  
Department?

THE MINISTER OF STATE IN THE  
DEPARTMENT OF EDUCATION IN  
THE MINISTRY OF HUMAN  
RESOURCE DEVELOPMENT (SHRI  
MUHI RAM SAIKIA): (a) to (c)  
Information is being collected and will be  
laid on the Table of the Sabha. However,  
under the Centrally Sponsored Scheme of  
Restructuring and Reorganisation of  
Teacher Education, State Councils of  
Educational Research and Training  
(SCERTs) are given matching grant on  
50:50 basis by Central and State  
Governments subject to a maximum  
ceiling of Rs. 50 lakh as Central share. A  
statement showing the State-wise release  
of central grants for strengthening of  
SCERTs is Annexed.

**Statement**

(Rs. in lakhs)

STATE/UT	1991-92	1993-94	1994-95	1995-96	GRANT	NO. OF SCERT
1	2	3	4	5	6	7
ANDHRA PRADESH	—	—	25.00	—	25.00	1
ARUNACHAL PRADESH	—	—	—	—	25.00	
ASSAM	—	—	—	—	—	
BIHAR	—	—	—	—	—	
GOA	—	—	—	—	—	
GUJARAT	—	—	—	—	—	
HARYANA	—	—	—	25.00	25.00	1
HIMACHAL PRADESH	—	—	25.00	—	25.00	1
JAMMU & KASHMIR	—	—	—	50.00	50.00	2
KARNATAKA	—	—	—	25.00	25.00	1
KERALA	—	—	25.00	—	25.00	1
MADHYA PRADESH	—	25.00	—	20.00	45.00	1
MAHARASHTRA	—	—	25.00	—	25.00	1
MANIPUR	—	—	—	25.00	25.00	1
MEGHALAYA	—	—	—	25.00	25.00	1
MIZORAM	—	—	25.00	—	25.00	1
NAGALAND	—	—	—	25.00	25.00	1
ORISSA	—	—	—	25.00	25.00	1
PUNJAB	—	—	—	—	—	
RAJASTHAN	5.00	12.50	20.00	—	37.50	1
SIKKIM	—	—	—	—	—	
TAMIL NADU	—	—	—	—	—	
TRIPURA	—	—	—	25.00	25.00	1

(Rs. in lakhs)

STATE/UT	1991-92	1993-94	1994-95	1995-96	GRANT NO. OF SCERT
UTTAR PRADESH	—	—	—	25.00	25.00 1
WEST BENGAL	—	—	—	—	—
A & N ISLAND	—	—	—	—	—
CHANDIGARH	—	—	—	—	—
DADRA & NAGAR HAVELI	—	—	—	—	—
DAMAN & DIU	—	—	—	—	—
DELHI	—	—	25.00	—	25.00 1
LAKSHDWEEP	—	—	—	—	—
PONDICHERRY	—	—	—	—	—
INDIA	5.00	37.50	170.00	270.00	482.50 18

**Lifting of price control on  
Dextropropyphen and Captopril.**

4099. DR. D. VENKATESHWAR RAO: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Pharmaceutical Major Wockhardt. ltd. had made an appeal to Government to lift price control on Dextropropyphen and Captopril;

(b) if so, whether Government have considered the request;

(c) whether Government have accepted the demand; and

(d) if not, the main reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SHEES RAM OLA): (a) Yes, Sir.

(b) to (d) The two proposals were considered in detail by the Government and the Government has decided not to grant exemption from price control to M/s. Wockhardt. Ltd. in respect of these two bulk drugs on techno-economic grounds.

**Formulation of action Plan to check  
Pollution**

4100. SHRI IQBAL SINGH: Will the Minister of ENVIRONMENT & FORESTS be pleased to state:

(a) whether Government propose to formulate an action plan to check polluted emissions, inadequate sanitation, chemical accidents and urban dirt;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the steps being taken by Government in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD): (a) to (d) The major sources of pollution in cities are due to emissions from industrial operations and vehicular traffic. The industrial emissions are regulated under Air (Prevention and Control of Pollution) Act, 1981 through State Pollution Control Boards/Pollution Control Committees (in Union Territories). The statutory responsibility for management of sanitation and solid wastes generated in urban areas lies with the Municipal Corporations/Committees. The prerequi